

Radar, Radio sets, Navigation system etc. and the remaining are under upgradation in a phased manner. The serviceability of the fleet has been at par with other fleets. There is shortage of certain spares (Russian origin) due to strained relations between Russia and Ukraine.

(b) At present, IAF has 98 AN-32 aircraft and none of the aircraft has outlived its operational life.

(c) Every aircraft accident is analysed through a Court/Board of Inquiry and remedial measures are undertaken accordingly.

Challenges faced by jawans at Siachen glacier

2387. SHRI C.M. RAMESH: Will the Minister of DEFENCE be pleased to state:

(a) the details of challenges faced by the jawans posted in the Siachen glacier; and

(b) whether some of the challenges, which came to light with the visit of a high ranking person, in that area have been taken care of, to the satisfaction of jawans, if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHRIPAD YESSO NAIK): (a) and (b) The challenges faced by soldiers posted in Siachen Glacier stem from the peculiar terrain and weather conditions. The major challenges due to inclement weather conditions are reduced human body efficiency, bright sunlight leading to snow blindness, blizzards and white out conditions. The troops deployed at forward posts bear the risk of avalanches, crevasses on glaciated surfaces and have to negotiate Ice walls apart from facing the common ailments associated with high altitude and glaciated terrain.

The visit of dignitaries is always a big morale booster. The troops deployed in high altitude have always been given high priority and significant improvements have been made in equipment, clothing, rations, and housing facilities.

Encroachment of defence land

2388. SHRI SUSHIL KUMAR GUPTA: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that a lot of defence land has been encroached in various States;

- (b) if so, the details in this regard; and
- (c) the steps taken to free this land from encroachers, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHRIPAD YESSO NAIK): (a) and (b) 9622.807 acres of defence land has been reported to be encroached in the country as per details given in Statement (*See* below).

(c) Detection, prevention and removal of encroachment is a continuous exercise. Action for removal of encroachments on defence land are taken under the provisions of Public Premises (Eviction of Unauthorised Occupants) Act, 1971 as well as under the Cantonment Act, 2006. Cases are also taken up with State or Municipal authorities for resolution of the problem. Additionally, the Government has undertaken the following steps to check encroachment:

- (i) Strengthening of defence land management by way of digitisation of land records, survey, demarcation and verification of defence lands and land Audit.
- (ii) Issue of detailed instructions by the Government emphasizing the need for ensuring vigilance, detection and prevention of new encroachments.
- (iii) The process of defence land audit has been institutionalised from 2011-12 as a continuing process.
- (iv) Court cases are being pursued to evict encroachers.
- (v) Close liaison is being maintained with revenue and civil police authorities to detect attempt to encroach upon the defence land by encroachers.
- (vi) Defence lands located in isolated locations are being fenced and regular patrolling is being carried out to safeguard the lands from encroachers and unauthorised construction.

Statement

State/UT-wise details of encroachment of defence land as on 31.12.2018

Sl. No.	State/Union Territory	Area of encroachment (in acres)
1	2	3
1.	Andhra Pradesh	21.97

1	2	3
2.	Andaman and Nicobar Islands	26.521
3.	Assam	460.5397
4.	Arunachal Pradesh	87.8141
5.	Bihar	478.974
6.	Chandigarh	0
7.	Chhattisgarh	165.768
8.	Delhi	111.3013
9.	Goa	4.264
10.	Gujarat	164.6238
11.	Haryana	538.8215
12.	Himachal Pradesh	60.1421
13.	Jammu and Kashmir	339.2447
14.	Jharkhand	304.932
15.	Karnataka	131.7923
16.	Kerala	2.6839
17.	Lakshadweep	0.08
18.	Maharashtra	923.5062
19.	Madhya Pradesh	1639.83
20.	Manipur	6.1308
21.	Meghalaya	11.0855
22.	Mizoram	0
23.	Nagaland	357.53
24.	Odisha	0.11
25.	Puducherry	0
26.	Punjab	240.68

1	2	3
27.	Rajasthan	475.2829
28.	Sikkim	0.2903
29.	Telangana	146.2478
30.	Tamil Nadu	101.2418
31.	Tripura	1
32.	Uttar Pradesh	2204.836
33.	Uttarakhand	57.3982
34.	West Bengal	558.165
35.	Dadra and Nagar Haveli	0
36.	Daman adn Diu	0
TOTAL		9622.807

Seizure of narcotics by Coast Guards

†2389. SHRI LAL SINH VADODIA: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that the Coast Guards have seized narcotics from a Pakistani boat inside Indian maritime border in Gujarat;

(b) if so, whether Government has taken any action in this matter so far; and

(c) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHRIPAD YESSO NAIK): (a) Yes, Sir. Indian Coast Guard ship apprehended one Pakistani fishing boat "Al-Madina" off Gujarat coast and recovered narcotics.

(b) and (c) Directorate of Revenue Intelligence (DRI) is pursuing the prosecution of the apprehended Pakistani crew. Besides, Indian Coast Guard is maintaining intensive surveillance in sea areas off Gujarat coast through deployment of its surface and air assets alongwith all stakeholders of coastal security mechanism to ensure credible

†Original notice of the question was received in Hindi.